

Sl. No.	Product	Selling Unit	Increase Rs./SU
11	LSHS/HHS (Non-Fertilizers)	M.T.	650
12	LSHS/HHS (Fertilizers)	M.T.	Nil
13	Bitumen	M.T.	650
14	Benzene/Toluene	K.L.	260
15	SBPS/Hexane/Solvent 1425	K.L.	1100
16	M.T.O.	K.L.	650
17	J.B.O.	M.T.	690
18	Iomax/Aromex	K.L.	420
19	CBFS	KL.	620
20	RPC	M.T.	620
21	Wax	M.T.	1100
22	Lubes	K.L.	1100
23	Phenol Extract	M.T.	620

#### Proposal to Reduce Voting Age

\*39. SHRI SAIFUDDIN CHOU-DHURY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under the consideration of Government to amend the law, with a view to reduce the minimum voting age from 21 to 18 years;

(b) if not, the reasons;

(c) whether any State Governments have passed resolution re. reduction of minimum voting age from 21 to 18 years; and

(d) if so, names of those States?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). The question whether the minimum voting age for elections to Lok Sabha and to the Legislative Assemblies of States should be reduced from 21 years to 18

years has been under Government's consideration, as part of the proposals for comprehensive electoral reforms. As the proposals involve consideration of important matters of policy, Government are likely to take some more time to take decisions thereon, including the proposal for reducing the voting age.

(c) and (d). The Government of Kerala had forwarded a copy of a non-official Resolution which was unanimously passed by the Legislative Assembly of Kerala on the 26th March, 1971 requesting the Central Government to make necessary amendments to the Constitution, so as to confer franchise upto all Indian citizens who have completed 18 years of age.

#### Law Panel Reports Awaiting Action

\*40. SHRI VIJAY KUMAR YADAV: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news

item appeared in the 'Indian Express' dated 25th April, 1980 under the caption '44 law panel reports gathering dust'; and

(b) if so, the facts thereof and Government's reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) Statement showing factual position is placed on the table of the House. [Placed in Library. See No. LT-838] 80]

**DVC's Durgapur Thermal Power Station a Biggest Liability**

162. SHRI KRISHNA CHANDRA HALDER: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government are aware of the fact that the biggest liability of the DVC's Durgapur Thermal Power Station is its imported plant and equipment;

(b) if so, the reaction of Government thereto; and

(c) steps taken by Government to improve the DVC's generation?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) to (c). The imported Units at Durgapur have been in operation for over 20 years and consequently they have spent most of their effective life. Their out put at present is, therefore, below their original rated capacity. Continuous efforts are made to improve the performance of these Units by replacing components to the extent possible and carrying out repairs with a view to bringing them back into operation at the earliest, whenever outages take place.

**Waiting list for Gas Connection in Delhi**

163. SHRI JANARDHANA POOJARY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total number of persons on the waiting list for issue of gas connections in Delhi as on 30th April, 1980; and

(b) the number of persons likely to get connection during the current year?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The total number of persons in the waiting list for issue of gas connections in Delhi as on 30th April, 1980 is approximately 3.3 lakhs.

(b) In view of limited availability of Liquefied Petroleum Gas, it may not be possible to provide new connections in any significant scale in the current year. New connections are expected to be provided from the beginning of 1981 with the commissioning of facilities for extraction of Liquefied Petroleum Gas from Bombay High Associated Gas.

**Survey of discrepancies in Coal production Figures**

164. SHRI BALASAHEB VIKHE PATIL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government have constituted Survey Team(s) for examining the allegations of discrepancies in coal production figures, pithead stocks and despatches;

(b) if so, has any report, interim or final, been submitted by the said team(s) in what area and the findings thereof; and

(c) if no report in this behalf has been submitted, when it is likely to be submitted?